

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 275/MP/2019**  
**along with I.A No. 9/2020**

Subject : Petition pursuant to the directions of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)

Petitioner : Adani Power (Mundra) Limited

Respondent : Gujarat Urja Vikas Nigam Limited

Date of hearing : **12.2.2020**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, AP(M)L  
Shri Sidhant Kaushik, Advocate, AP(M)L  
Ms. Adishree Chakraborti, Advocate, AP(M)L  
Shri Kumar Gaurav, AP(M)L  
Shri Mehul Rupera, AP(M)L  
Shri Malav Deliwala, AP(M)L  
Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Ms. Poorva Saigal, Advocate, GUVNL  
Shri Shubham Arya, Advocate, GUVNL  
Ms. Anand K. Ganesan, Advocate, GUVNL  
Shri Ashwin Ramanathan, Advocate, GUVNL  
Shri S.K. Nair, GUVNL  
Shri Sanjay Mathur, GUVNL

**Record of Proceedings**

The learned Senior counsel for the Respondent made preliminary submissions in the I.A and prayed that the Petitioner may be directed to submit the information as sought for in the said I.A.

2. The Commission observed that since the Petitioner has furnished the additional information in terms of the ROP dated 18.12.2019, the I.A shall be listed for hearing on merits along with the main Petition. The Petitioner was granted liberty to file its reply in the said I.A.

3. The Commission however directed the Petitioner to furnish the following additional information, with copy to the Respondent, on or before **5.3.2020**:

- (a) *The Tariff filling Forms need to be submitted strictly as per the format specified in the 2009 Tariff Regulations, 2014 Tariff Regulations and 2019*



*Tariff Regulations;*

- (b) *Details of coal received as per Form-15 for the preceding 3 months of February, 2012, April, 2014 and January, 2019 (i.e. for October to December, 2018);*
- (c) *Separate Form-15 on received basis for HFO, LDO and HSD for the preceding 3 months of February, 2012, April, 2014 and January, 2019 (i.e. for October to December, 2018);*
- (d) *Legible copy of Heat Balance Diagram of Unit-5 and Unit-6;*
- (e) *Original Equipment Manufacturer (OEM) documents in support of Unit Heat Rate and Boiler Efficiency for Unit-5 and Unit-6;*
- (f) *Copy of agreement of contracted quantum of water and rate of water charges along with copy of two numbers of water bills for the year 2014-15 and 2019-20;*
- (g) *Availability declared by the Petitioner w.r.t. to GUVNL for the financial years 2011-12 to 2018-19;*
- (h) *PAF for the year 2011-12 to 2018-19 as certified by SLDC;*
- (i) *Copies of State Energy Accounts prepared by SLDC for the year 2011-12 and 2012-13.*
- (j) *Audited financial statement for the year 2011-12;*
- (k) *Statement showing loan wise and period wise details of IDC claim;*
- (l) *Statement showing loan wise and period wise details of FERV claim;*
- (m) *Statement showing details of interest rates, withholding tax rates and exchange rates considered for IDC and FERV calculations;*
- (n) *Statement showing prevailing Rate of Interest in respect of each loans from SCOD till date of tariff claimed;*
- (o) *Details of IDC, FC & FERV, if any included in the additional capital expenditure post SCOD;*

4. The Respondent shall file its reply, on or before **10.3.2020**, with copy to the Petitioner. The Petition along with I.A shall be listed for hearing on **12.3.2020**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Dy. Chief (Law)**

